

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 4th June 2018 (partially modified on 18th June 2018 & 3rd July 2018, 16th July 2018, 23rd July 2018 & 6th August 2018), it is hereby notified for the Advocates and parties appearing in person that the Honourable the Acting Chief Justice is pleased to approve following partial modification with effect from **Monday, 13th August 2018** :

The Hon'ble the
ACTING CHIEF JUSTICE
AND
The Hon'ble Shri Justice
G. S. KULKARNI
(Court Room No. 52)

Commercial Appellate
Division Bench

APPELLATE SIDE

For admission, hearing and order matters therein :-

- (A) All Civil Writ Petitions and Public Interest Litigations :
- (i) relating to challenging Infrastructure Projects like railways, bridges and transport.
 - (ii) relating to Health.
- (B) All Writ Petitions and Public Interest Litigations relating to Women, Children and persons with disabilities.
- (C) Civil Writ Petitions relating to Forests.
- (D) All Letters Patent Appeals.
- (E) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.
- (F) All Arbitration Appeals pertaining to Division Bench.

ORIGINAL SIDE

For admission, hearing and order matters therein :-

- (A) All Civil Writ Petitions and Public Interest Litigations :
- (i) relating to challenging Infrastructure Projects like railways, bridges and transport.
 - (ii) relating to Health.
- (B) All Writ Petitions and Public Interest Litigations relating to Women, Children and persons with disabilities.
- (C) Civil Writ Petitions relating to forests.
- (D) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.
- (E) All Arbitration Appeals pertaining to Division Bench.
- (F) All Appeals except Tax appeals and Appeals assigned to other Courts.

<p>The Hon'ble Shri Justice A.S. OKA AND The Hon'ble Shri. Justice RIYAZ I. CHAGLA (Court Room No. 13)</p>	<p style="text-align: center;"><u>APPELLATE SIDE</u></p> <p>For admission, hearing and order matters therein :- All Civil Writ Petitions for admission, hearing and order matters therein:</p> <p>(A) Relating to Municipal Corporation, Cantonment areas, including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters under M.R.T.P concerning above areas.</p> <p>All Civil Writ Petitions and Public Interest Litigations for admission, hearing and order matters therein:</p> <p>(B) Relating to infrastructure of all Courts in the State of Maharashtra</p> <p>(C) Relating to Environment Issues including Pollution and water etc. except Writ Petitions assigned to Court No.1.</p> <p>(D) Relating to challenging Infrastructure Projects like Roads.</p> <p>(E) Writ Petitions against order of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p style="text-align: center;"><u>ORIGINAL SIDE</u></p> <p>For admission, hearing and order matters therein :- All Civil Writ Petitions for admission, hearing and order matters therein:</p> <p>(A) Relating to Municipal Corporation, Cantonment areas, including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/Service matters) and the matters under M.R.T.P. Concerning above areas.</p> <p>All Civil Writ Petitions and Public Interest Litigations for admission, hearing and order matters therein :</p> <p>(B) Relating to infrastructure of all Courts in Mumbai.</p> <p>(C) Relating to Environment Issues including Pollution, water etc. except Writ Petitions assigned to Court No.1.</p> <p>(D) Challenging Infrastructure Projects like Roads and Metro.</p> <p>(E) Writ Petitions against order of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p>
<p>The Hon'ble Shri Justice S.C. DHARMADHIKARI AND The Hon'ble Smt. Justice BHARATI H. DANGRE (Court Room No. 31)</p>	<p style="text-align: center;"><u>APPELLATE SIDE</u></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ Petitions and Public Interest Litigations (i)relating to Energy & Airports.</p> <p>(B) All Preventive Detention matters.</p> <p>(C) Habeas Corpus matters and Criminal References.</p> <p>(D) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p>

	<p>(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax),</p> <p>(F) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(G) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(H) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(I) Civil PILs filed on 1st June 2018 and onwards, not assigned to other Courts.</p> <p style="text-align: center;"><u>ORIGINAL SIDE</u></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ Petitions and Public Interest Litigations</p> <p>(i) relating to Energy & Airports.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax),</p> <p>(D) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(E) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(F) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff)</p>
<p>The Hon'ble Shri Justice B.R. GAVAI AND The Hon'ble Shri Justice SARANG V. KOTWAL (Court Room No. 43)</p>	<p style="text-align: center;"><u>APPELLATE SIDE</u></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Appeals and Applications therein.</p> <p>(B) All applications for Leave to Appeal.</p> <p>(C) Criminal Confirmation Cases with connected Appeals.</p> <p>(D) All Conviction Appeals through Jail irrespective of years and Applications therein.</p> <p>(E) Writ Petitions relating to furlough, Parole, Remission and Commutation of Sentence.</p>
<p>The Hon'ble Shri Justice M.S. SONAK (Court Room No. 25 Annex)</p>	<p style="text-align: center;"><u>APPELLATE SIDE</u></p> <p>For admission, hearing and order matters therein :- All Appeals from Orders.</p>

The Hon'ble Shri Justice
K.K.SONAWANE

(Court Room No. 26 Annex)

APPELLATE SIDE

For admission, hearing and order matters therein :-

(A) All First Appeals.

(B) Civil/Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Courts including matters arising from orders under Chapter- IX of Cr.P.C. And against orders of Criminal Courts arising from the said Chapter of Cr.P.C.

Dated 10th day of August, 2018

By order

Sd/-

(A.M.Chandekar)

Prothonotary and Sr. Master,
High Court, O.S. Bombay.

Sd/-

(Ajit N. Mare)

Registrar (Judl-I)
High Court, A.S. Bombay.